



2026:AHC:44014

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2985 of 2026

Parsuram Prasad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Parvez Iqbal Ansari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Parvez Iqbal Ansari, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Constable on 15.01.1989, however, now with the writ petitioner stands transferred by virtue of the order dated 10.11.2025 from Commissionerate, Varanasi to Commissionerate, Prayagraj. The grievance of the writ petitioner that he is to superannuate on 31.03.2027 and as per the transfer policy, there is a protection accorded to those Police Personnel who are not to be transferred once they are being retired within a period of two years. It is also contended that the writ petitioner is suffering from Rhinal problem.

3. Prayer in the present petition is for quashing of the transfer order.

4. Learned Standing Counsel submits that whatever might be the writ petitioner is to be relieved on 28.02.2026 by virtue of the transfer order dated 10.11.2025. He submits that the claim of the writ petitioner needs adjudication at the first instance by third respondent, Commissioner of Police, Commissionerate, Varanasi.

5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Commissioner of Police, Commissionerate, Varanasi by **13.03.2026**. Thereafter, the third

respondent shall decide the claim of the writ petitioner within a period of one months.

(Vikas Budhwar,J.)

February 26, 2026
Rajesh